

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.345/2003 in
MA No.2439/2003
O.A.No.1440/1995

New Delhi, this the 9th day of December, 2003

HON'BLE SHRI V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Union of India & Others

-Applicants

-Versus-

Sewa Dass Nimbaker

-Respondent

O R D E R (BY CIRCULATION)

The present RA is filed by the review applicants, seeking review of our order dated 25.7.2003 passed in OA No.1440/1995.

2. Review applicants have also filed MA-2439/2003 to condone the delay in filing the RA. We have perused the grounds taken in the MA for condoning the delay. The grounds taken are not sufficient to condone the delay. Hence the MA is rejected.

3. However, in the interest of justice we have also perused our order dated 25.7.2003 as also the review application and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. If the review applicants are not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA they wish to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC

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and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju

(Shanker Raju)
Member (J)

'San.'

V.K. Majotra

(V.K. Majotra)
Vice-Chairman (A)